

Central Administrative Tribunal

Principal Bench: New Delhi

(19)

O.A. 1459/99

New Delhi this the 8th day of March 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A)  
Hon'ble Dr. A Vedavalli, Member (J)

Richpal Singh,  
(D/2802),  
S/o Shri Hanuman Singh  
R/o 15 L Police Colony,  
Model Town II, Delhi. .... Applicant

(By Advocate: Shri Shyam Babu)

VERSUS

1. Govt. of NCT Delhi,  
through its  
Chief Secretary,  
5 Sham Nath Marg,  
Delhi.
2. Dy. Commissioner of Police,  
IGI Airport,  
New Delhi.
3. Shri R.S. Meena,  
Enquiry Officer  
Asstt. Commissioner of Police,  
IGI Airport.  
New Delhi. .... Respondents

(By Advocate: Shri George Paracken)

O R D E R (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Applicant seeks a direction to respondents  
to keep in abeyance the departmental enquiry  
initiated by order dated 15.12.1998 till the  
disposal of the criminal case instituted against  
him.

2. Heard both sides.

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(20)

3. Shri Shyam Babu has invited our attention to respondents own order dated 25.10.99 (copy taken on record) directing that the aforesaid departmental enquiry be kept in abeyance till the finalisation of the criminal proceeding stated to be pending against him.

4. In the light of the above, the OA itself does not survive and is disposed of giving liberty to respondents to produce a copy of this order before the appropriate criminal court if and when they seek expediting those criminal proceeding.

5. O.A. is disposed of accordingly. No costs.

*A. Vedavalli*  
(Dr. A. Vedavalli)

Member (J)

*S. R. Adige*  
(S. R. Adige)  
Vice Chairman (A)

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